

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD

Free of Cost Copy

3478
22/01/2020

IA 416 of 2019 in C.P.(I.B) No. 22/NCLT/AHM/2018

Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.12.2019

Name of the Company: Dena Bank
V/s
Bhagya Diamond Jewellery Pvt Ltd

Section of the Companies Act : Section 12A of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	RAJU KOTHARI ANIL GANDHI	ADVOCATE	APPLICANT	
2.	Hiren J. Trivedi Aayod POSH	ADVOCATE	IRP/RP	

ORDER

The parties are represented through learned counsels.

The Applicant has filed an application under Section 12 A of the IB Code which was allowed on 09.08.2019, however, the matter was pending for deposit of amount.

The Applicant has deposited an amount of Rs.1 lakh to the National Defence Welfare Fund and to that effect he has also filed proof of deposit

Accordingly, the instant application i.e. CP (IB) 22/2018 dismissed as withdrawn alongwith IA 416/19, moratorium ceased to have exist, IRP is discharged.

CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL

Dated this the 17th day of December, 2019

MANORAMA KUMARI
MEMBER JUDICIAL

Certified to be True Copy of the Original

Deputy Registrar
NCLT, Ahmedabad Bench
Ahmedabad

